

FORM A

PUBLIC ANNOUNCEMENT

*[Under Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]*
FOR THE ATTENTION OF STAKEHOLDERS OF JAISURYA FOREX PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	JAISURYA FOREX PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	January 8, 2016
3. Authority under which Corporate Debtor is Incorporated/Registered	Companies Act, 2013
4. Corporate Identity Number	U65924TN2016PTC103614
5. Address of the Registered Office of the Corporate Debtor	Old No. 31, New No. 16, Club Road, 2A, Alpine Enclave, Chetpet Chennai 600031
6. Liquidation commencement date of Corporate Person	5 th November, 2020
7. Name, address, email address and the registration number of the Liquidator	Shanmugakani Saraskumar Contact Address: 132A, NTR Street, Rangarajanpura Main Road, Kodambakkam, Chennai - 600 024. Mobile no: 9444011294 Email ID: saraskcsca@gmail.com Registration number: IBBI/IPA-002/IP-N00265/2017-18/10778
8. Last date of submission of claims	4 th December, 2020

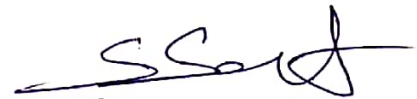
Notice is hereby given that Jaisurya Forex Private Limited has commenced Voluntary Liquidation on 5th November, 2020

The Stakeholders Jaisurya Forex Private Limited are hereby called upon to submit their proof of claims on or before 4th December, 2020 to the liquidator at the address mentioned against item no. 7.

The submission of proof of claims is to be made in accordance with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017. The proof of Claims to be submitted by way of the following forms along with Affidavit and documentary proof in support of claim in, Form B-Claim by Operational Creditors, Form C- Claim by Financial Creditors, Form D- Claim by Workmen or an employee, Form E- Claim Submitted by Authorized Representation of Workmen or an Employee, Form F- Claim submitted by any other Stakeholder. The abovementioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017.

The financial creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claim by person by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Date: November 09, 2020
Place: Chennai



Shanmugakani Saraskumar
Contact Address: 132A, NTR Street, Rangarajanpura Main Road,
Kodambakkam, Chennai - 600 024.
Mobile no: 9444011294
Email ID: saraskcsca@gmail.com
Registration number: IBBI/IPA-002/IP-N00265/2017-18/10778